### Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

From Shenard Constituency (Name of the House)

Latan Panurant conidaughter/wife of Bhag Nati Panurant.

Agai 52 ... years, resident of Banuele (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:

(strike out whichever is not applicable)

(1) I am a candidate set up by National Lote Samta Party

(name of the political party) / am contesting as an Independent candidate.

#### (2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return ( in Rupees)
1.	Self	AMTPP48087	2015-16	327140 = 00
2.	Spouse-	N.A.	N.A.	N.A.
3.	Dependent 1	N.A.	N.A.	N.A.
4.	Dependent 2	N·A·	N·A·	N.A.
5.	Dependent 3	N·A·	N·A-	N.A.

### (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	N·A.
(b)	Name of the court, Case No. and Date of order taking cognizance :	N·A·
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	N·A·

#### 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :		N·A·		
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	ar f ar can 10 minus	N.A.	 10.4	-

(5) That I give herem below the details of the assets (movable and in movable etc.) of mysels, my spouse and all dependents:

### A. Details of movable assets:

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Seif	Spouse	Dependent-1	Dependent-2	Dependent-3	
(ž)	Cash in hand 1.50,000		N-A-	N.A.	M·A·	N.A.	
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	581, Bihan Vidan Vidan An Mandal Pet, — 2:31, 830 581, Fararam Pu, — 21, 834 PABSARARAM PASSARARAM PASSARARAM	N·A.	N.A. N.A.		A. A.	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.		M·A·	N.A.	N.A.	N.A.	
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount		N-A-	N.A.	N·A·	M.A.	
(v)			Al- A -	A- A -	N.A	N·A·	
(vi)	Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)		N·A·	N.A.	A. A.	A.A.	
(vii)	Jeweiry, bullion and valuable thing (give details of weight and value)	100 Gram Pt. 2,50,000	N·A.	M. A.	N. A.	~:A.	

(viri) Any other assets such as value of Claims/interest	The Banduk	N.A.	N.A.	N.A.	N. K.
(ix, Gross Total value	18,58,172	^I · A ·	N-A-	M. A.	M.A.

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Agricultural Land Location(s) Survey number(s)	भी जा-बर्ड र (बाजा-48,129 रवेशन-189)	N.A.	A.A.	N.A.	N.A.
	Area (Total measurement in acres)	151 34.	Al A.	N.A.	N.A.	N.A.
	Whether inherited property (Yes or NO)	yes	N·A-	M·A·	M· A-	M.A.
	Date of purchase in case of self acquired property	MIL	N.A.	N.A.	pl. A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	N.A.	N. A.	N. A.	N.A.
	Any Investment on the land by way of development, construction etc.	NIL	N. A.	A.A.	A.A.	N.A.
	Approximate Current market value	10,00,000	Al-A	N.A.	1.A.	A.A.
ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	N.A.	N.A.	H.A.	.N·A·
	Area (Total measurement in sq. ft.)	NIL	N·A·	N·A.	N.A.	N.A.
	Whether inherited property (Yes or NO)	MIL	N·A.	N.A.	N.A.	M.A.
	Date of purchase in case of self acquired property	MIL	N.A.	N. A.	N.A.	N.A.
	Cost of Land (in case of purchase) at the time of purchase	NIL	N.A.	N.A.	N.A.	N.A.
-	Any investment on the land by way of development, construction etc.	NIL.	N.A.	N.A.	N.A.	NA.
	Approximate Current market value	NIL.	N.A.	N.A.	N.A.	NA.
ii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL	N.A.	N.A.	N·A·	N.A.
	Built up Area (Total measurement in sq. ft.)	MIL	N.A.	N.A.	N.A.	N.A.

	V 'scher inherited property (' es or NO)	NIL	NA.	N.A.	N.A.	N.A.
	Day of purchase in case of self activitied property	NIL.	N.A.	N.A.	N. A.	N.A.
	C est of property (in case of parchase) at the time of parchase	NIL	N.A.	A.A.	A.A.	N.A.
	Any Investment on the purperty by way of development, construction etc.	NIL	N.A.	N.A.	N.A.	N.A-
	Approximate Current market value	NIL	N.A.	N.A.	N.A.	N.A.
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	भागा- लड़्या करूपा भवाग रवामा ४९	M.A.	N.A.	N.A.	N.A.
	Area (Total measurement in sq. ft.)	18000 Sc.54.	N.A.	N·A.	A.A.	N-A.
	Built up Area (Total measurement in sq. ft.)	4000 Sc.ft.	N.A.	N.A.	A.A.	d.A.
	Whether inherited property (Yes or NO)	yes	N.A.	/\$·A-	N.A.	N.A.
	Date of purchase in case of self acquired property	MLL	N.A.	N.A.	M. A.	N.A.
	Cost of property (in case of purchase) at the time of purchase	NIL	N.A.	N.A.	N.A.	N-A-
	Any Investment on the land by way of development, construction etc.	NIC	N- A:	M. A.	N.A.	N.A.
	Approximate Current market value	P4. 2,00,000	N · A ·	N.A.	N.A.	N. A.
)	Others (such as interest in property)	MIL	M.A.	N.A.	N.A.	N.A.
1)	Total of Current Market Value of (i) to (v) above	12,00000	N.A.	N.A.	N.A.	N.A.

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	NIL	N.A.	N.A.	A.A.	N. A.
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	711	N. A.	N.A.	N·A·	N.A.

	Ally other liability	V-1				
	Grand total of liabilities					
(ii)	Government Dues: Dues to departments dealing with government accommodation	111-	N-A-	N.A-	∧·A·	N.A.
	Dues to departments dealing with supply of water	MIL	N. A.	N.A.	N.A.	N.A.
	Dues to departments dealing with supply of electricity	NIL	N.A.	N. A.	N·A-	N.A.
	Dues to departments dealing with supply of telephones/mobiles	MIL	N.A.	M.A.	A.A.	N.A.
	Dues to departments dealing with government transport (including aircrafts and helicopters)	MIC	N.A.	N.A.	A.A.	N.Ä.
	Income Tax Dues	NIL	N.A.	N.A.	N.A.	M.A.
	Wealth Tax Dues	ML	M.A.	N.A.	N.A.	N.A.
	Service Tax Dues	NIL	M.A.	N.A.	N.A	K.A.
	Municipal /Property Tax Dues	MIL	MA.	NIA.	N.A.	M.A.
	Sales Tax Dues	AIL	N.A.	N.A.	N.A.	N.A.
	Any other dues	NIL	N.A.	N.A.	N.A.	N.A.
	Grand total of all Govt. dues	NIL	N·A·	N.A.	N·A·	N.A.

## (7) Details of profession or occupation: a. Self......

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(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

## (9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. MMA UTHAIA
2.	Full postal address	लालन पासवान, वहरी, रिगाव
3.	Number and Name of the constituency and state	207, रोगरि उन. जा ), सासाराम, रोहास
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	राव्हीं ज लीक सम्रा पारी
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	2/21

	(6	Total number of Pending	cases where th	ne	-	and oncome or grown	77 1 - 11111	-	
	court (s) have taken cognizance			N.A.					
5.	P	PAN of				es. Fir which la		1.10	d learne Show
	(a	) Candidate				MTFP480	the hill in think passing on	2 4	7, 140 =00
	(b	Spouse:			711	N.A.			J. A.
2	(c	) Dependents			_	NIL			NI L
6.		Details	of Assets and	Liabil	litie		7	h <	-
		Description	Self	Spous		Dependent-I	Depende	nt-II	Dependent-III
A.		Moveable Asset (Total value)	18,58,172		-	N.A.	N. A		N.A.
B.		Immovable Asset	12,00,001	M.V		N.A.	N.A		M.A.
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	MIL	M.A		A.A.	N·A	,	N.A.
	(ii)	Approximate Current Market Price of Asset (Total Value)	12,00,000	N-A	,	- A.A.	N.A.		M.A.
7		Liabilities							
		(i) Government dues (Total)	NIL	N.A		N.A.	A.A		N.A.
		(ii) Loans from Bank, Financial Institutions and others (Total)	NI L	N. A		M·A.	N.A	+	M.A.
8.	とすべ	ghest educational qualification of the second secon	versity educati	ion wit	h fi	ull form of the	certificate	/ diplo	oma/ degree

#### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (b) 1, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at	this the	day of	201
			. ~
		1 1	maa19
		VHON	3/2017
			DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and neathy.